In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Lokesh Singh s/o Sh. Joginder Singh, r/o Village Bhamnoh, P.O. Bagwara, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.) Pin-177 021.

Versus

General Public

Subject.—Notice for Registration of Marriage.

Sh. Lokesh Singh s/o Tamana Kumari have filed an application u/s 5 of Special MarriagesAct, 1954 alongwith supporting affidavits and documents before the Court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objections regarding this marriage may file his/her objections personally or in writing before this court on or before 16-06-2025. In case no objection is received by 16-06-2025 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 17-05-2025.

Seal. Sd/
Marriage Officer-cum-SDM,

Sub-Division, Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Rajinder Pal s/o Sh. Rakesh Kumar, r/o Village Kotlu, P.O. Kakriar, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.)
- 2. Mamta Devi d/o Sh. Suresh Kumar, r/o Village Mandial, P.O. Utpur, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.) . .Applicant.

Versus

General Public

Sh. Rajinder Pal and Mamta Devi have filed an application u/s 5 of Special Marriage Act, 1954 alongwith supporting affidavits and documents before the Court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objections regarding this marriage may file his/her objections personally or in writing before this court on or before 20-06-2025. In case no objection is received by 20-06-2025 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 16-05-2025.

Seal. Sd/-

Marriage Officer-cum-SDM, Sub-Division, Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, H.A.S., Marriage Officer-cum-Sub Divisional Magistrate Sujanpur, Distt. Hamirpur (H. P.)

- 1. Baldev Singh aged 47 years s/o Sh. Kehar Singh, r/o Village Nag Lamber, P.O. Dhail, Tehsil Sujanpur, Distt. Hamirpur (H.P.).
- 2. Kulwinder Kaur aged 35 years d/o Sh. Ralla Singh, r/o Shahbazpur, Shaheed Bhagat Singh Nagar, Punjab-144 517. "Applicant.

Versus

The General Public **Respondent.

Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Baldev Singh aged 47 years s/o Sh. Kehar Singh, r/o Village Nag Lamber, P.O. Dhail, Tehsil Sujanpur, Distt. Hamirpur and Kulwinder Kaur aged 35 years d/o Sh. Ralla Singh, r/o Shahbazpur, Shaheed Bhagat Singh Nagar, Punjab-144 517 and have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 26-03-2025 in their complex at Village Nag Lamber, P.O. Dhail, Tehsil Sujanpur, District Hamirpur, H.P. as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before

this court on or before 16-06-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 01-05-2025 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub Divisional Magistrate, Sujanpur, Distt. Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, H.A.S., Marriage Officer-cum-Sub Divisional Magistrate Sujanpur, Distt. Hamirpur (H. P.)

- 1. Neeraj Kumar aged 31 years s/o Sh. Dinesh Rangra, r/o Village & P.O. Charot, Tehsil Sujanpur, Distt. Hamirpur (H.P.).
- 2. Sabu aged 26 years d/o Sh. Suresh Kumar, r/o Village Bhalun, P.O. Dangri, Tehsil Nadaun, District Hamirpur, H.P. "Applicant.

Versus

The General Public Respondent.

Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Neeraj Kumar aged 31 years s/o Sh. Dinesh Rangra, r/o Village & P.O. Charot, Tehsil Sujanpur, Distt. Hamirpur and Sabu aged 26 years d/o Sh. Suresh Kumar, r/o Village Bhalun, P.O. Dangri, Tehsil Nadaun, District Hamirpur, H.P. have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 07-10-2024 in their complex at Village & P.O. Charot, Tehsil Sujanpur, District Hamirpur, H.P. as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 20-06-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 01-05-2025 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub Divisional Magistrate, Sujanpur, Distt. Hamirpur (H.P.).

Distt. Hamirpur (H.P.)

In	the	matter	of	:
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Bhawani Singh

Versus

General Public

Notice to the General Public.

Bhawani Singh s/o Late Sh. Sher Jang, r/o Village Tikker, Post Office Bihru, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of his date of birth which has taken place on 07-04-1960 but due to ignorance the same could not be entered in the record of Gram Panchayat Bijhari. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 07-04-1960, they can either in person or through counsel can file their objections before the undersigned within 30 days from the issue of this publication, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 05-05-2025.

Seal.

Executive Magistrate-cum-Naib Tehsildar, Dhatwal at Bijhari, District Hamirpur (H.P.).

Sd/-

In the Court of Naib Tehsildar-cum-Executive Magistrate Dhatwal at Bijhari, Distt. Hamirpur (H.P.)

In the matter of:

Ram Chand

Versus

General Public

Notice to the General Public.

Sh. Ram Chand s/o Shonu Ram, r/o Village & Post Office Sathwin, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of his date of birth which has taken place on 10-04-1964 but due to ignorance the same could not be entered in the record of Gram Panchayat Sathwin. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 10-04-1964, they can either in person or through counsel can file their objections before the undersigned within 30 days from the date of

issue of this notice, if no objection is received from any person regarding the date of birth which is 10-04-10-964 the same will be registered accordingly.

Issued under my hand and seal of the court on 05-05-2025.

Seal. Sd/-

Executive Magistrate-cum-Naib Tehsildar, Dhatwal at Bijhari, District Hamirpur (H.P.).

Before the Assistant Collector 2nd Grade, Tehsil Nadaun, District Hamirpur, Himachal Pradesh

Case No.: 112/2024 (Partition)

Versus

Smt. Kaushalya Devi & Ors.

. .Respondents.

Sh. Madan Lal s/o Sh. Mansha Ram, r/o Village Bakhroon, P.O. Dhaneta, Tehsil Nadaun, Distt. Hamirpur, Himachal Pradesh.

Take notice that the above mentioned Partition case has been filed by Shri Manohar Lal son of Sh. Mansha Ram, resident of Village Bakhroon, P.O. Dhaneta, Tehsil Nadaun, Distt. Hamirpur, H.P. in case No. 112/2024, which is pending for adjudication before this court and has been fixed for hearing on 26-06-2025 in the Court of Assistant Collector 2nd Grade-*cum*-Naib Tehsildar Nadaun, District Hamirpur, Himachal Pradesh.

Whereas, it is evident from the report of process server that the summons could not be served upon the above mentioned respondent in ordinary manner. Therefore, the above mentioned respondent is informed through this publication that he should appear before this court on 26-06-2025 (02.00 P.M.) either personally or through his authorized agent/pleader to defend his claim.

If no appearance is made on behalf of the respondent personally or though authorized agent/pleader, the matter will be heard and decided in his absence.

Issued under my Signature and the seal of the Court today the 19th May, 2025.

Seal. Sd/

Assistant Collector 2nd Grade, Tehsil Nadaun, District Hamirpur (H.P.).

Before the Assistant Collector 2nd Grade, Tehsil Nadaun, District Hamirpur, Himachal Pradesh

Petitioner.
Respondents.
our, Himachal Pradesh.
I by Shri Manohar Lal son Nadaun, Distt. Hamirpur, s court and has been fixed Grade- <i>cum</i> -Naib Tehsildar
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Sd/ stant Collector 2nd Grade, District Hamirpur (H.P.).
strict Hamirpur,
Petitioner.

.. Respondents.

To

Smt. Kaushalya Devi & Ors.

Sh. Madan Lal s/o Sh. Mansha Ram r/o Village Bakhroon, P.O. Dhaneta, Tehsil Nadaun, Distt. Hamirpur, Himachal Pradesh.

Take notice that the above mentioned Partition case has been filed by Shri Manohar Lal son of Sh. Mansha Ram, resident of Village Bakhroon, P.O. Dhaneta, Tehsil Nadaun, Distt. Hamirpur, H.P. in case No. 111/2024, which is pending for adjudication before this court and has been fixed for hearing on 26-06-2025 in the Court of Assistant Collector 2nd Grade-*cum*-Naib Tehsildar Nadaun, District Hamirpur, Himachal Pradesh.

Whereas, it is evident from the report of process server that the summons could not be served upon the above mentioned respondent in ordinary manner. Therefore, the above mentioned respondent is informed through this publication that he should appear before this court on 26-06-2025 (02.00 P.M.) either personally or through his authorized agent/pleader to defend his claim.

If no appearance is made on behalf of the respondent personally or though authorized agent/pleader, the matter will be heard and decided in his absence.

Issued under my signature and the seal of the Court today the 19th May, 2025.

Seal. Sd/ Assistant Collector 2nd Grade,

Tehsil Nadaun, District Hamirpur (H.P.).